

IN THE OFFICE OF CHIEF JUDICIAL MAGISTRATE, GURDASPUR

Office Order

Consequent upon the holding of courts by Ms. Ravneet Kaur Bedi, learned Judicial Magistrate 1st Class, Gurdaspur, Sh. Manpreet Sohi and Ms. Amandeep Kaur Rathor, learned Judicial Magistrates 1st Class, Batala, w.e.f. 01.07.2021,

the police station Purana Shalla, which was earlier allotted to the Court of Shri Amandeep Singh, learned Judicial Magistrate 1st Class, Gurdaspur, is withdrawn and the same is allotted to the Court of Ms. Ravneet Kaur Bedi, learned Judicial Magistrate 1st Class, Gurdaspur;


the police stations Ghanie Ke Bangar and Fatehgarh Churian, which were earlier allotted to the Court of Shri Bikramdeep Singh, learned Judicial Magistrate 1st Class, Batala, are withdrawn and both the aforesaid police stations are allotted to the Court of Shri Manpreet Sohi, learned Judicial Magistrate 1st Class, Batala.

the police station Sekhwan, which was earlier allotted to the Court of Ms. Harsimrandeep Kaur, learned Judicial Magistrate 1st Class, Batala, is withdrawn and the same is allotted to the Court of Ms. Amandeep Kaur Rathor, learned Judicial Magistrate 1st Class, Batala;

The criminal files pertaining to above noted police stations are withdrawn from the respective learned Courts of Shri Amandeep Singh, learned Judicial Magistrate 1st Class, Gurdaspur, Shri Bikramdeep Singh, learned Judicial Magistrate 1st Class, Batala, and Ms. Harsimrandeep Kaur, learned Judicial Magistrate 1st Class, Batala, and are transferred respectively to the Courts of Ms. Ravneet Kaur Bedi, learned Judicial Magistrate 1st Class, Gurdaspur, Shri Manpreet Sohi, learned Judicial Magistrate 1st Class, Batala, and Ms. Amandeep Kaur Rathor, learned Judicial Magistrate 1st Class, Batala, except the files pertaining to cases U/s 138 of Negotiable Instruments Act, which have already been transferred to the Court of Ms. Harsimrandeep Kaur, learned Judicial Magistrate 1st Class, Batala, consequent upon formation of Exclusive Court to deal with cases U/s 138 of Negotiable Instruments

Henceforth, all the new institutions relating to police stations Purana Shalla, Fatehgarh Churian, Ghanie Ke Bangar and Sekhwan shall be entertained by the learned concerned Ilaqa Magistrates.

Dated:01.07.2021


(Rachhpal Singh)
Chief Judicial Magistrate,
Gurdaspur.

Endst. No. 486

Dated 01/7/21

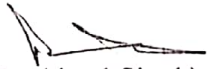
Copy is forwarded to learned District & Sessions Judge, Gurdaspur, for information.

Copy is also forwarded for information and necessary action

to:-

1. All the learned Judicial Officers posted in Sessions Division, Gurdaspur.
2. District Magistrate, Gurdaspur.
3. Senior Superintendent of Police, Gurdaspur and Batala.
4. District Attorney, Gurdaspur.
5. Superintendent, Central Jail, Gurdaspur.
6. President, Bar Association, Gurdaspur and Batala.

Dated:01.07.2021


(Rachhpal Singh)
Chief Judicial Magistrate,
Gurdaspur.